

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

(IB)-538/ND/2018

Under Section: 9 of IBC Code, 2016.

In the matter of:

Agarwal Coal Corporation Pvt. Ltd. **.....Applicant**

Vs.

Action Ispat and Power Pvt. Ltd. **.....Respondent**

Order delivered on 08.10.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Applicant : Mr. Mohd. Nazim Khan, PCS
Mr. Mohtashim Kibriya, Adv.

For the Respondent : Mr. Tarun Mehta, Adv.

ORDER

The learned counsel for the Corporate Debtor places the copy of order dated 27 August 2018 being the order passed by the Hon'ble Delhi High Court in Company Petition No. 731/2016 passing the order of winding up of the company and appointing official liquidator, as the liquidator of the Corporate Debtor company. In view of this order, today the application being IB-538/(ND)/2018 does not survive and become infructuous. The applicant is directed to file its claim before the official liquidator. The application being IB-538/(ND)/2018 is disposed of in terms of the above order.

Sd/-

**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**